



THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-119/2001/7062/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
Smti Sharmila Bhuyan,
District and Sessions Judge,
Nalbari.

Dated Guwahati the 27th November, 2019.

Sub: **Casual leave with station leave permission.**

Ref:- Your letter No. DJNB/5894 Dated 25th November of 2019.

Madam,

With reference to the above, I am directed to inform you that, your prayer for casual leave for 1 (one) day on 03.12.2019 along with station leave permission, w.e.f. the evening of 30.11.2019 till the morning of 04.12.2019, has been granted/rejected.

The Civil Judge and Assistant Sessions Judge, Nalbari and in her absence, the next senior most Judicial officer at the station will remain in charge of your Court and office in your absence.

Yours faithfully,

sdt-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-119/2001/7063/A, dated 27.11.19

Copy to:

✓ I. The Systems Analyst, Gauhati High Court.

27/11/19
JT. REGISTRAR (VIGILANCE)

Rolan